NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 35(ND)14 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE COMPANY: M/s. Ms. Ameeta Mehra V/s. M/s. Mehra Developers & Farms Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATUR

1. MANIL DOURA Adv R2
2 JEEVESH NAGRATH ADV. Petitions.

ORDER

Vide order dated 18.07.2016, the parties were directed to ensure that clarifications as required by the Auditor should be made. Some issues still remain unexplained and certain objections have also been pointed out by the Auditor. Both counsels have confirmed that the modalities to overcome these objections can be worked out and steps in this respect have been suggested.

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- 2. In view of the above, it is directed that the accountants of both parties would meet the Auditor in his office to address all issues on 23rd August, 2016 at 11.30 a.m. Thereafter, the Board Meeting shall be held on 26.08.2016 at 11.30 a.m. to ratify and finalize the accounts in terms of order dated 23.11.2015.
- 3. Ld. Counsels have also prayed that an Observer be appointed to record the minutes. Accordingly, this Bench appoints Mr. Saurabh Kalia, Advocate as an observer to the Board Meeting to be held on 26.08.2016 at 11.30 a.m. in the office of the Auditor. His fees for the same is fixed as Rs.50,000/- payable by the company. He shall duly record the minutes of the proceedings held. The Auditor shall also be present to provide any clarification, if required.
- 4. To come up for compliance report on 05.09.2016.

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(Ina Malhotra) Member Judicial

(R.Varadharajan) Member Judicial